

**Mr. Deputy-Speaker:** The question is:

"That this House agrees with the Eleventh Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 28th November, 1962."

*The motion was adopted.*

**Mr. Deputy-Speaker:** Now, Shri D. C. Sharma—he is absent.

Shri Barupal.

14.33 hrs.

COMPANIES (AMENDMENT) BILL\*

(Amendment of sections 15, 30 etc.)  
by Shri P. L. Barupal

श्री प० ला० बारूपाल (गंगानगर) :  
अध्यक्ष महोदय मैं प्रस्ताव करता हूँ कि  
कम्पनीज ऐक्ट सन् १९५६, में आगे संशोधन  
करने वाले बिल को पेश करने की अनुमति  
दा जाये ।

**Mr. Deputy-Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the Companies Act, 1956."

*The motion was adopted.*

श्री प० ला० बारूपाल : मैं बिल  
प्रस्तुत करता हूँ ।

14.33½ hrs.

INCOME-TAX (AMENDMENT)  
BILL\*

(Amendment of section 2) by Shri C.  
K. Bhattacharyya

Shri C. K. Bhattacharyya (Raiganj):  
I beg to move for leave to introduce  
a Bill further to amend the Income-  
tax Act, 1961.

**Mr. Deputy-Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the Income-tax Act, 1961."

*The motion was adopted.*

**Shri C. K. Bhattacharyya:** I introduce the Bill.

14.34 hrs.

CONSTITUTION (AMENDMENT)  
BILL—contd.

(Amendment of Article 226) by Shri  
D. C. Sharma

**Mr. Deputy-Speaker:** The House will now take up further consideration of the motion moved by Shri D. C. Sharma on the 31st August, 1962. Shri D. C. Sharma—he is not here. I will take it that this speech has been concluded.

Motion moved:

"That the Bill further to amend the Constitution of India be taken into consideration."

Anybody to speak? None. Shri Bibudhendra Misra.

**An Hon. Member:** I want to speak.

**Mr. Deputy-Speaker:** I am sorry nobody got up. The hon. Minister has already risen. (*Interruption*). Order, order. I cannot go on like this. Shri Bibudhendra Misra,

**The Deputy Minister in the Ministry of Law (Shri Bibudhendra Misra):** As I had informed the House earlier, already the Government have decided to amend this article, and the Constitution (Fifteenth Amendment) Bill bringing forward an amendment